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- (a) whether the question of setting up a 1000 MW Nuclear Power Station at Nagarjuna Sagar in Andhra Pradesh has been pending for a long time:
- (b) if so, the reasons for delay in taking action thereon:
- (c) whether the long pending matter has been examined in consultations with the Ministry of Environment
 and Forests regarding the site of the station; and
- (d) the time by which a decision is likely to be taken regarding the site on which the nuclear power station is to be set up and when the infrastructures required for the purpose is to be created?

THE MINISTER OF STATE IN THE PRIME MINISTR'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI): (a) and (b). Nagarjunasagar in Nalgonda District of Andhra Pradesh is one of the prospective sites for setting up a nuclear power station investigated by the Site Seletion Committee constituted by the Department of Atomic Energy. There is no plan, as of now, to set up a nuclear power plant at this location, mainly on account of financial constraints.

- (c) The question of consultation with the Ministry of Environment and Forest for clearance of site will arise only after a decision is taken to set up the nuclear power station at this site.
 - (d) Does not arise at this stage.

[Translation]

Halt of Express Trains

- 156. SHRI SANTOSH KUMAR GANGWAR: Will the PRIME MINISTER be pleased to state:
- (a) whether representations have been received to provide halt of Haridwar and Delhi bound Express Trains at Nagaria Sadat, Bhitaura and Cludderducaganj stations under the Bareilly district; and

(b) if so, the decision taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) Yes. Sir.

(b) Examined, but not found justified.

[English]

Disinvestment of PSU Shares

- 157. SHRI SYED SHAHABUDDIN: Will the Minister of INDUSTRY be pleased to state:
- (a) the names of the Public Sector Units whose shares were disinvested during the period April-December 1995;
- (b) number of shares disinvested, face value of the share of each PSU;
 - (c) the sale price of the shares of each PSU:
- (d) whether the sale proceeds have been credited to the PSU or to the Government.
- (c) the total percentage of shares so far disinvested for each PSU; and
- (f) whether any party including financial institutions have acquired more than one per cent of the shares in the case of any PSU?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C. SILVERA): (a) to (f). The names of PSUs whose shares were disinvested, number of shares disinvested, sale price of each PSU, and the total percentage of shares disinvested during April-December 1995 is given in the statement enclosed. The face value of shares was Rs. 10/-. The sale proceeds have been credited to the Government accounts. Only one bidder has acquired more than one percent of the paid-up capital in the case of Container Corporation of India.

STATEMENT

Details of Public Sector Units whose shares were disinvested during April-December, 1995

SI. No.	Name of PSU	No. of shares (in crores)	Average Price (in Rs.)	% of share Capital disinvested upto Dec. 95	% of share Capital disinvested in Oct. '95
1.	2.	3.	4.	5	6
1.	Mahanagar Telephone Nigam Ltd	0.87	156.23	34.27	1.45
2.	Steel Authority of India Ltd.	0.44	30.39	10.71	0.11
3.	Container Corpn. of India	0 20	70.60	23 08	3 08
4.	Oil & Natural Gas Corporation	0.02	260.50	2.06	0.06